

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

226. IA/1652/2022 IN C.P. (IB)/1189(MB)2020

IN THE MATTER OF

State Bank of India

VS

Mr. Ajit Bhagwan Kulkarni

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 19.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:
For the Respondent:

ORDER

Adjourned to **27.08.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

Shubham